

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI
Company Appeal(AT) (Insolvency) No. 137 of 2020

IN THE MATTER OF:

Sunil Amarlal Chawla

...Appellant

Vs

Union Bank of India

....Respondent

Present:

For Appellant: Mr. Vikram Narkari, Mr. Ashish Rao and Mr. Shwetark Sailokwal, Advocates.

For Respondent: None.

O R D E R

30.01.2020 Heard learned Counsel for the Appellant. Perused the application for condonation of delay. Being satisfied with the grounds, delay of 15 days in filing the Appeal is condoned.

Learned Counsel for the Appellant seeks time to file copies of documents vide which, in the first instance, the Financial Creditor had approved Term Loan vide Sanction Letter dated 23.08.2011 and the documents of Term Loan dated 20.04.2015.

Appellant is permitted to amend the Memo of Appeal so far as to add Corporate Debtor through IRP/RP as the Respondent No. 2.

List the Appeal as 'fresh' case on **12th February, 2020**.

[Justice A.I.S. Cheema]
Member (Judicial)

[Justice Anant Bijay Singh]
Member (Judicial)

(Kanthi Narahari)
Member(Technical)